

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:793
ANSWERED ON:10.12.2013
UNCLAIMED BODIES
Abdulrahman Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Crime Records, Bureau has compiled the data regarding recovery of unclaimed bodies in various States;
- (b) if so, the details of such unclaimed bodies recovered during each of the last three years and the current year, State-wise;
- (c) the efforts made to find out the relatives of these dead persons during the said period;
- (d) whether DNA samples of these persons are kept in safe custody; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a)&(b): State/UT wise number of un-identified dead bodies recovered and inquest conducted during 2010-2012 is attached at Annexure.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.

(d) to (e): The data on such details are not maintained centrally.